			~
Name of State	Rural	Urban	Total Accounts
Telangana	1656175	1460869	3117044
Tripura	142970	66004	208974
Uttar Pradesh	8178894	4928296	13107190
Uttrakhand	597801	302475	900276
West Bengal	3837054	1870609	5707663
Grand Total	45878196	31431025	77309221

[RAJYA SABHA]

Unstarred Questions

Source: Banks

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Written Answers to

New direction of Supreme Court regarding black money

226. SHRIMATI SASIKALA PUSHPA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government is committed to bring black money stashed in foreign banks;

- (b) if so, the details of the measures taken so far by Government;
- (c) whether it is a fact that SIT had been going into this issue;
- (d) if so, the details thereof;

(e) whether the Supreme Court has given any direction to Government in this regard;

- (f) if so, the details thereof; and
- (g) the further steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) Yes, Sir.

(b) The measures taken so far by the Government to bring back black money stashed in foreign banks include (i) Setting up of a Special Investigation Team (SIT), Chaired and Vice-Chaired by two former judges of the Hon'ble Supreme Court, to unearth black money stashed abroad (ii) Joining the global efforts to combat cross-border global tax evasion and tax fraud and to promote international tax compliance, including supporting the implementation of a uniform global standard on automatic exchange of information, on a fully reciprocal basis, to address the problem of taxpayers hiding their money in offshore financial centres and tax havens through multilayered entities with

non-transparent ownership (iii) Taking appropriate legislative measures such as reporting of assets (including bank accounts) kept outside the country (iv) Renegotiation of Double Taxation Avoidance Agreements (DTAAs) with other countries to bring the Article on Exchange of Information to International Standards and expanding our treaty network by signing new DTAAs and by entering into Tax Information Exchange Agreements (TIEAs) with many tax jurisdictions to facilitate the exchange of information and to bring transparency (v) Joining the Multilateral Convention on Mutual Administrative Assistance in Tax Matters (vi) Proactively engaging with foreign Governments for exchange of information under the provisions of DTAAs/TIEAs/Multilateral Convention (vii) Effectively utilizing the information received from treaty partners to combat tax evasion and avoidance (viii) Conducting training and sensitization programmes for the officers of the tax department for making requests in appropriate cases to our treaty partners, etc.

(c) Yes, Sir.

(d) The terms of references of the S.I.T. is as per the order dated 04.07.2011 of Hon'ble Supreme Court and includes as under:

- The Special Investigation Team shall function under the guidance and direction of Chairman and Vice Chairman.
- (ii) The said Special Investigation Team shall be charged with the responsibilities and duties of investigation, initiation of proceedings, and prosecution, whether in the context of appropriate criminal or civil proceedings of:
 - (a) all issues relating to the matters concerning and arising from unaccounted monies of Hassan All Khan and the Tapurias;
 - (b) all other investigations already commenced and are pending, or awaiting to be initiated, with respect to any other known instances of the stashing of unaccounted monies in foreign bank accounts by Indians or other entities operating in India; and
 - (c) all other matters with respect to unaccounted monies being stashed in foreign banks by Indians or other entities operating in India that may arise in the course of such investigations and proceedings.

The S.I.T. has submitted its first report to the Hon'ble Supreme Court on 13.08.2014 and is likely to submit its second report on 30.11.2014.

(e) to (g) The Hon'ble Supreme Court in its order dated 29.10.2014 has not given any specific direction to the Government. However, the Court has permitted both sides to express their difficulties, grievances and other procedure which is to be adopted before the S.I.T. The Government is providing all necessary assistance to S.I.T. in this regard.

Disbursal of Education Cess

227. SHRI T.K. RANGARAJAN: Will the Minister of FINANCE be pleased to state:

- (a) whether the education cess collected alongwith tax is kept separately;
- (b) if so, the amount collected so far as education cess;
- (c) whether the money has been disbursed for improving education; and
- (d) if so, the details thereof; State-wise.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) The proceeds of Education Cess are credited to Prarambhik Shiksha Kosh (PSK) to be spent on Sarva Shiksha Abhiyan (SSA) and Mid Day Meal Scheme (MDMS) of Government. Though there is a separation of funds at the central level, however, while releasing the funds to the States, no separation is maintained between Gross Budgetary Support (GBS) and PSK fund.

(b) The education cess collected during each of the last three years under direct and indirect taxes is as under:

			(₹ in crore)
Nature of Taxes	2011-12	2012-13	2013-14*
Direct Taxes	14464	15812	18056
Indirect Taxes	12729	14760	15223

*Provisional.

(c) and (d) The proceeds of Education Cess has helped in strengthening of various components of SSA such as provisions of school building, drinking water, toilets, especially for girls as well as appointment of teachers. As a result of these efforts there has been considerable enhancement in enrolment of children in schools *i.e.* 13,24,28,440 children in primary schools and 6,64,71,219 children in upper primary schools in more than 1.2 million Government and Government aided schools in the country. Under Mid Day Meal (MDM) 10.81 crore children in over 11.58 lakh Schools are being provided with hot cooked meals. State-wise data is not maintained.